

CS No.10776/16

Attar Singh Vs. Raj Kumar @ Babbal
Through Cisco Webex Video Conferencing

26.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. B.R. Bakshi, Ld. Counsel for the Plaintiff.

None for the Defendant.

Put up for final arguments on 23.10.2020.



(Manish Sharma)

ADJ-01/West

THC/26.09.2020

Arbn.No.09/20

Dr. Manju Nimesh Vs. Ajay Kumar Nayyar
Through Cisco Webex Video Conferencing

26.09.2020

Present : Sh. Chandra Gupta, Ld. Counsel for the petitioner.

Sh. Vineet Gandhi, Ld. Counsel for the respondents no. 2
& 3.

Sh. SrisatyaMohanty, Ld. Counsel for the respondents no.
4 & 5.

None for respondent no. 1.

Ld. Counsel for respondents no. 4 & 5 submits that he has
filed an application for deletion of parties to which reply has been
filed by the petitioner on the dedicated email ID of this Court.

Ld. Counsel for the petitioner is directed to supply the
copy of reply to other parties. Further, he is also directed to file the
hard copy of reply on record within one week from today.

Put up for arguments on the aforesaid application as well
as on the application filed by the Petitioner U/s 9 of Arbitration and
Conciliation Act on 17.11.2020.



(Manish Sharma)

ADJ-01/West

THC/26.09.2020

MNo.193/20

Sakshi Malik Vs. Sarabjeet Singh

Through Cisco Webex Video Conferencing

26.09.2020

Present : None for the parties.

Put up for consideration on 01.10.2020.

Ahlmad is directed to intimate the counsel for applicant/
Plaintiff telephonically for the said date.



(Manish Sharma)

ADJ-01/West

THC/26.09.2020

Rohit Khurana Vs. Sarabeet Singh
Through Cisco Webex Video Conferencing

26.09.2020

Present : None for the parties.

Put up for consideration on 01.10.2020.

**Ahlmad is directed to intimate the counsel for Applicant/
Plaintiff telephonically for the said date.**



(Manish Sharma)

ADJ-01/West

THC/26.09.2020

CS No.866/19

Yatin Malik Vs. Nasir Ali @ Nasir Hussain

Through Cisco Webex Video Conferencing

26.09.2020

Present : Sh. O. P. Verma, Ld. Counsel for the Plaintiff.

Ld. Counsel for the Plaintiff has filed an application for issuance of Summons for judgment.

Heard.

Issue Summons for judgment to the Defendant on his email/ whatsapp for next date of hearing.

Put up for report of service on the date already fixed i.e.

07.12.2020.

Ld. Counsel for the Plaintiff is directed to file an affidavit regarding correctness of email address and whatsapp number of the Defendant for the said date.



(Manish Sharma)

ADJ-01/West

THC/26.09.2020

CS No.375/20

Inderjeet Kaur Madhok Vs. Gaurav Mahendru&Ors.
Through Cisco Webex Video Conferencing

26.09.2020

Present : Sh. Harpreet Singh Popli, Ld. Counsel for the Plaintiff.

Sh. Shubho Jana, Ld. Counsel for the Defendant no. 3 & 4.

Defendants no. 1 & 2 are unserved.

Ld. Counsel for the Defendants no. 3 & 4 has filed his Vakalatnama on behalf of Defendant no. 3 on the dedicated email ID of this Court.

Ld. Counsel for the Defendants no. 3 & 4 is directed to file hard copy of the Vakalatnama on behalf of Defendant no. 3 within one week from today.

Today, service report of Defendants no. 1 & 2 has been shared to the Counsel for the Plaintiff to which Ld. Counsel for the Plaintiff has pointed out that there is some discrepancy between the email address provided by him and the email address on which Summons are issued /sent.

Issue fresh Summons to the Defendants no. 1 & 2 through email/ Whatsapp on the email address/ whatsapp no. which is provided by the Plaintiff.

Put up for report of service on 30.09.2020.



Nazarat Branch is directed to carefully peruse the email address provided by the counsel for the Plaintiff and serve the Summons on the said email address.



(Manish Sharma)

ADJ-01/West/26.09.2020

M No.192/20

CS No.11013/16

Hardial Singh Meyon Vs. Harkirat Singh

Through Cisco Webex Video Conferencing

26.09.2020

Present : Sh. Sumit Gaba, Ld. Counsel for the Plaintiff.

Sh. H.S. Sodhi, Ld. Counsel for the Defendant no. 1.

Ld. Counsel for the Plaintiff submits that he has been recently engaged in this matter and he has filed his Vakalatnama on the dedicated email ID of this Court.

Ld. Counsel for the Plaintiff is directed to file hard copy of Vakalatnama on next date of hearing.

Both the counsels for the Parties request for a short adjournment and the matter may be kept for physical hearing. Adjournment granted.

Ld. Counsel for Plaintiff submits that he will pay the balance cost of Rs. 500/- to the Defendant on the next date of hearing.

Put up for making balance cost of Rs. 500/- and for arguments on application U/o VI Rule 17 CPC on 21.11.2020.

Y

(Manish Sharma)

ADJ-01/West

THC/26.09.2020

CS No.12028/16

Surender Singh Vs. ParwatiGiri

Through Cisco Webex Video Conferencing

26.09.2020

Present : None for the Parties.

Record reflects that matter has been compromised between the parties vide mediation order dated 14.02.2020.

Put up for recording of settlement on 20.10.2020.

Ahlmad is directed to intimate the counsels for the parties to appear in person alongwith the parties telephonically for the said date.



(Manish Sharma)

ADJ-01/West

THC/26.09.2020